

>

Title: Need to bring forth a legislation providing for reservation in jobs and promotions to the denotified and nomadic Tribes in the country.

SHRI HARIBHAU RATHOD(YAVATMAL): Planning Commission looking at the poor economical and social backwardness of Denotified and Nomadic Tribes (DNTs) made some recommendations in Third Five Year Plan for the upliftment/development of DNTs. Government of India agreed to the recommendations and directed the State Governments for preparation of separate list of DNTs. Most of the State Governments prepared separate list of DNTs, but unfortunately no benefits, reservations, Constitutional safeguard (like SC/ST/OBC/ Minorities) have been given to DNTs till date. Only Maharashtra Government has given reservation to DNTs, but other States have not given any reservation to DNTs. About 12 crores people who belong to DNTs have been suffering since many years. Though they are the most backward people in the country but nobody thinks about them. Government must provide them constitutional safeguard like SC/ST/OBC and Minorities. Due to the indifferent attitude of Government towards DNTs they are not able to come forward and join the mainstream of the society. I, therefore request that immediate action be taken by Government to provide Constitutional safeguard to DNTs by making suitable amendments in the Constitution so that DNTs can get all benefits, such as reservation in jobs, like SCs/STs/OBCs.